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O.A. No. 602 of 2011

Nityananda Nayak.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 14.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. Debasis Panigrahi, Ld. Counsel for the applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents.

2. The applicant, who has retired from service since 16.04.2010, has approached this Tribunal seeking following relief:

“ i. to direct the Respondents to release the retiral benefits of the applicant along with all other admitted dues from the date of his superannuation i.e. 16.04.2010 with immediate effect.

ii. to pass any other order.....”

3. It is the case of the applicant that after his retirement, he was served with a letter dated 12.06.2010 intimating that while working as BPM, Pokhariapada B.O.



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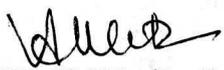
on 31.03.2010, he had collected total RPLI of Rs. 7003/- and credited only Rs. 6803/-. He was also directed to credit short cash of Rs. 200/- at Tiran S.O. under UCR and further asked to submit detailed proof of credit along with his written explanation. Ld. Counsel for the applicant submits that while representing to Respondent No.2 under Annexure-4 dated 25.05.2011, the applicant has already given his explanation stating therein that he has also deposited the short cash of Rs. 200/- on 17.06.2010. Ld. Counsel for the applicant further submits that he would be satisfied if a direction is issued to the Respondents to consider and dispose of the pending representation within a stipulated period.

4. Having heard Ld. Counsel for the parties and as agreed to by them, without going into the merit of the case, we, at this stage, direct Respondent No.2 to consider the pending representation as at Annexure-4 dated 25.05.2011 and pass a reasoned order within a period of the 60 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

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6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK

